

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 197/GT/2013

Date: 13.11.2014

To,
The Chief General Manager (Commercial)
Neyveli Lignite Corporation Limited.,
Neyveli House,
135, EVR Periyar Road, Kilpauk
Chennai-600 010.

Sir,

Subject : NLC Barsingsar Power Plant – Filing of truing up petition

**Ref : (i) Your Letter No. NLC/ GM/ Comm/ 197/GT/ 2013/ F 1301/2014 dated
30.10.2014**

With reference to your letter on the subject mentioned above, I am directed to inform you that Commission in its order dated 22.9.2014 in Petition No. 225/MP/2014 (filed by PGCIL) has decided as under:

"10. Regulation 54 of the 2014 Tariff Regulations empower the Commission to relax the provisions on its own motion or on an application made by an interested person. In exercise of power under Regulation 54 of the 2014 Tariff Regulations, we relax the Regulation 7 (3) of the 2014 Tariff Regulations and allow the petitioner to file the tariff petitions for 2014-19 as under:

- (a) Tariff petitions for the period 2014-19 shall be filed by the petitioner on or before 31.12.2014 for all assets where final orders for the period 2009-14 have been issued as on the date of this order. The applicable fees shall be paid along with the petition;*
- (b) The tariff petitions for the period 2014-19 shall be filed within 120 days from the date of issue of final order for 2009-14 by the Commission. It is clarified that fees for these petitions shall be paid on or before 31.12.2014 on the basis of provisional tariff already determined for 2009-14. Balance fee shall be paid along with the tariff petitions for the period 2014-19.*

11. The above clarification shall also apply to generating companies and other transmission licensees whose tariff is determined by the Commission."

2. Also, Regulation 6 (1) of the 2009 Tariff Regulations provides as under:

"6. Truing up of Capital Expenditure and Tariff

(1) The Commission shall carry out truing up exercise along with the tariff petition filed for the next tariff period, with respect to the capital expenditure including additional capital expenditure incurred up to 31.3.2014, as admitted by the Commission after prudence check at the time of truing up."

3. Since, the final tariff of the generating station has not been determined, the truing-up petition for 2009-14 shall be filed along with the tariff petition for 2014-19 within 120 days from the date of issuance of final order for 2009-14, in terms of decision of the Commission in para 10 (b) of the order dated 22.9.2014 and Regulation 6 (1) of the 2009 Tariff Regulation.

-S/d-
B. Sreekumar
Deputy Chief (Law)